

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3624
ANSWERED ON:24.08.2011
COMMUTATION PENSION PERIOD
Sayeed Muhammed Hamdulla A. B.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has any proposal to restore the commutation of pension of Central Government employees after 12 years instead of 15 years after examining the calculation given by the staff side and also calculations used by the Sixth Central Pay Commission;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) : No, Madam.

(b) : Does not arise.

(c) : Earlier, the issue regarding "Restoration of commutation of pension after 12 years instead of 15 years" was examined in consultation with Department of Expenditure. In the light of Sixth Pay Commission recommendation, it has not been found feasible to reduce the period of restoration of the commuted portion of pension to 12 years from the present level of 15 years.